

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2106

ANSWERED ON:10.03.2010

PRIVATE UNIVERSITIES

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) Whether the University Grants Commission (UGC) has formulated any rules with regard to private universities;
- (b) if so, the details thereof;
- (c) the number of various private universities that have violated these rules during the last three years alongwith the names thereof;
- (d) the outcome of the action taken by the Government as on date; and
- (e) the policy framed by the Government on the basis of the said outcome?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) & (b) : According to the information furnished by University Grants Commission(UGC), Universities established by State Legislatures without public funding (as Private Universities) are governed by the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003.

(c) : According to the information furnished by UGC, UGC has received complaints that the following universities are functioning outside their territorial jurisdiction or within the territorial jurisdiction without the approval of UGC, namely :

- (i) Amity University Uttar Pradesh at Gautam Budha Nagar,
- (ii) The Global Open University, Nagaland,
- (iii) Eastern Institute for Integrated Learning in Management (EILM) University, Sikkim,
- (iv) Sikkim Manipal University of Health, Medical & Technological Sciences, Gangtok,
- (v) Institute of Chartered Financial Analysts of India (ICFAI) University, Dehradun,
- (vi) Singhania University, Jhunjhunu,
- (vii) University of Petroleum and Energy Studies, Dehradun
- (viii) Himgiri Nabh Vishwavidyalaya Dehradun
- (ix) Integral University, Lucknow.

(d) & (e) : Himgiri Nabh Vishwavidyalaya, Dehradun has closed down its off-campus centre(s) functioning outside the approved territorial jurisdiction. UGC has written to all the State Governments to stop Private Universities to start off-campus centre beyond its territorial jurisdiction in violation of the orders of the Hon'ble Supreme Court of India in the matter of Prof. Yash Pal & Anr. Vs. State of Chhattisgarh, in W.P.(C) No. 19/2004. UGC has also posted a Public Notice on its website in this regard. A Legislative proposal to prohibit and punish unfair practices, including the making of false claims regarding recognition by a university, is under consideration.